

Tribal Zhumias in Tripura

1216. Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state:

(a) the total number of Tribal Zhumia families rehabilitated in Tripura (division-wise), during 1959-60 so far;

(b) the total number of tribal Zhumia families who remain partly-rehabilitated, their aid being partly paid; and

(c) the reasons for withholding payment of the rest of their financial aid?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) to (c). The information has been called for from the Tripura Administration and will be laid on the Table of the House as soon as it is received.

Archaeological Circles in Mysore State

1217. Shri Vajpayee: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether Mysore State is divided into three Archaeological Circles;

(b) if so, the steps taken to co-ordinate the activities of these Circles; and

(c) whether there is any proposal to form a single Circle for the whole of the State?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) The State is covered by two Archaeological Circles.

(b) The work of the different Circles in the Union Department of Archaeology is co-ordinated by the Headquarters office of the Department.

(c) No, Sir.

Advisory Committee in Kerala

1218. Shri Easwara Iyer: Will the Minister of Home Affairs be pleased to state:

(a) whether for Kerala State an

Advisory Committee has been constituted under sub-section (5) of Section 115 of the State Reorganisation Act, to consider the representations from Civil Service personnel under the said Section;

(b) if so, the number of representations so far received from State Civil Service personnel, the number of such representations finally decided, and the number pending decision;

(c) whether representations have been received from members of the Subordinate Judiciary for settlement of *inter se* seniority between persons allotted from the Malabar area to the existing personnel in the erstwhile Travancore-Cochin area;

(d) if so, whether any one of the said representations has been forwarded to the Advisory Committee and decision taken thereon; and

(e) if not, the reasons for the delay?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes; A State Advisory Committee for Kerala State has been formed to deal with representations from non-gazetted service personnel from the State. A Central Advisory Committee has been formed at the Centre to deal with representations from all gazetted personnel of all the States affected by States Reorganisation Act, 1956.

| | Central Advisory Committee | State Advisory Committee | Total |
|------------------------|----------------------------------|--------------------------------|-------|
| (b) Number received | 333 | 1134 | 1467 |
| Number finally decided | 21 | .. | 21 |
| Number pending | 312 | 1134 | 1446 |

(c). 2 representations from gazetted officers of the Subordinate Judiciary have been received and forwarded to the Central Advisory Committee. 77

representations from the gazetted officers of the Subordinate Judiciary are pending with the State Government.

(d). Yes; the representations forwarded to the Central Advisory Committee are still under the consideration of the Advisory Committee.

(e). The recommendation of the Committee has not yet been received.

Colombo Plan

1219. **Shri K. U. Parmar:** Will the Minister of Finance be pleased to state the total number of persons sent abroad under the Colombo Plan during 1959 so far?

The Minister of Finance (Shri Morarji Desai): 872.

Technical Assistance Programme

1220. **Shri K. U. Parmar:** Will the Minister of Finance be pleased to state the number of students and technical personnel sent to foreign countries for study during 1957-58, 1958-59 and 1959-60 so far, separately under the Technical Assistance Programme?

The Minister of Finance (Shri Morarji Desai): The number of persons sent abroad under the Technical Assistance Programme are as follows:

| | |
|--|------|
| (i) 1957-58 (1st July, 1957 to 30th June, 1958) | 766 |
| (ii) 1958-59 (1st July, 1958 to 30th June, 1959) | 1136 |
| (iii) 1959-60 so far (1st July, 1959 to 30th November, 1959) | 617 |

अफीम का तस्कर व्यापार

१२२१. { श्री यादव :
श्री अर्जुन सिंह भदौरिया :

क्या बिल मंत्री यह बताने की कृपा करेंगे कि :

(क) १९४८ से लेकर १९५६ तक प्रति वर्ष अफीम के तस्कर व्यापार के कितने नये मामले पकड़े गये ;

(ख) इस के परिणामस्वरूप कितनी अफीम जब्त की गई ; और

(ग) सरकार द्वारा इस सम्बन्ध में क्या कार्रवाई की जा रही है ?

बिल मंत्री (श्री मोरारजी देसाई) :

(क) और (ख). मांगी गयी सूचना का विवरण सभा पटल पर रखा गया है। [बिल नं० प.रेशिष्ट २, अनुबन्ध संख्या १२०]

(ग) इस मामले में सरकार ने जो जल्दी कदम उठाये हैं उनमें से कुछ ये हैं:-

(१) और भी अच्छे नियंत्रण के लिए अफीम की बेटी को आस-पास के इलाकों में ही सीमित करना ;

(२) अलग-अलग पड़े हुए इलाकों में अफीम की बेटी को बन्द करना ;

(३) अफीम पैदा करने वाले इलाकों में रोक-थाम करने वाले कर्मचारियों की तादाद बढ़ाना ;

(४) जिन जगहों से चोरी-छिपे अफीम लानी जा सकती है वहां राज्य के आबकारी (रेक्साइज) महकमे और पुलिस के कर्मचारियों के साथ मिलकर नशीली चीजों के महकमे के अधिकारों द्वारा सड़क के रास्ते आने-जाने वालों की तलाशी लेना ;

(५) नशीली चीजों के सम्बन्ध में गुप्त सूचना देने वाले महकमे द्वारा चोरी छिपे अफीम लाये जाने की रोक-थाम करने वाले सभी महकमों के काम में तालमेल कायम करना ;

(६) भारत में चोरी-छिपे चीजें लाने या यहां से ले जाने की रोक-थाम करने वाले महकमों के कर्मचारियों की, प्रादेशिक आधार पर, समय समय पर बैठक करना ताकि जानने लायक बातें एक दूसरे को बतायी जा सकें और स्थिति को देखते हुए चोरी-छिपे चीजें लाने या ले जाने की रोक-थाम करने वाले बीजूरा दलों में केरबदल किया जा सके।